

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH, CHENNAI

ORIGINAL APPLICATION NO. 173/2024

IN THE MATTER OF:

Gajanan Narayana Hegde

...APPLICANT

Versus

The Deputy Commissioner/ Chairman of
District Seven Member Committee (CRZ) and Ors

...RESPONDENTS

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New Delhi

Filled By:



Date: 25.07.2024

(Mr. DARPAN KM)

Advocate for the Respondents No.3

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New Delhi - 110024

Mob. 9899125060

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
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**REPORT ON BEHALF OF RESPONDENT NO. 3 (DEPARTMENT OF
MINES AND GEOLOGY)**

MOST RESPECTFULLY SHOWETH:

1. That the instant application has been filed before this Hon'ble Tribunal *inter alia* seeking a direction for alleged sand mining activities to be stopped in the various rivers of Uttar Kannada District, Karnataka.
2. It is submitted at the outset that all averments made against the answering Department are false and denied, unless admitted expressly herein.
3. It is pertinent to note that MoEF Notifications dated 24.02.2011, 09.06.2011 & 08.11.2011 provide guidelines for management of sandbars, including sandbar removal. The said guidelines provide for

removal of sandbars which pose danger to navigation of fishing boats and vessels. True copy of MoEF Notifications dated 24.02.2011, 09.06.2011 and 08.11.2011 is annexed herewith as **Annexure R-1**.

4. On the advice and recommendation of experts from National Institute of Technology, Karnataka, in order to identify the sand dunes, a letter of no objection (CRZ clearance) was obtained from KSCZMA on 02.09.2023 to clear 19 sand dunes. Accordingly, on 02.02.2024 the District 07 member CRZ committee held a meeting and decided to issue temporary sand permits for clearing of 19 sand dunes identified in coastal zone river basins of the District. It is submitted that 44 temporary permits were issued for sand dunes in Kali river basin, 08 temporary permits in Gangavali river basin, 32 temporary permits in Aghanashini River, and 45 temporary permits in Sharavati River. Hence, in total, 129 temporary permits were issued as per law.
5. It is submitted that none of the permit holders have been impleaded as parties herein. Principles of natural justice would require the Applicant to implead the permit holder as well.
6. It is submitted that based on the recommendations of the 7-member committee, the Deputy Commissioner may permit removal of sandbars in a particular area along with specific quantity, subject to

conditions, such as registration of local community persons permitted to remove the sand manually.

7. It is further submitted that Civil Appeal No. 7316/2022 was filed before the Hon'ble Supreme Court of India against the order dated 18.05.2022 passed by this Hon'ble Tribunal in O.A. No. 252/2017. The said order has been sought to be relied upon by the Applicant herein. The Hon'ble Supreme Court in the above Appeal has directed in order dated 24.04.2023

“6. Meanwhile, the traditional coastal communities are permitted to remove the sand bars in the intertidal areas only through a non-mechanical manual method and strictly in accordance with the guidelines contained in the notification dated 18.01 2019 as amended on 24.11.2022 issued by the Ministry of Environment, Forest and Climate Change, Union of India”

8. True copy of order dated 24.04.2023 passed by the Hon'ble Supreme Court of India is annexed herewith as **Annexure R-2**.
9. In this regard, it is pertinent to note that the MoEF&CC Notification dated 24.11.2022 states:

“10. Removal of Sand bars in Island Coastal Regulation Zone- The sand bars in the intertidal areas shall be removed by coastal communities only through a non-mechanised manual method. The State Government, and Union Territory Administration may permit such removal of sand in the specified time period in a particular area along with a specific quantity subject to conditions such as registration of local

community persons permitted to remove the sand manually and shall be renewed on yearly basis.”

10. The said conditions have been put forth to the temporary permit holders who are implementing the same.
11. It is submitted that the permit holders are carrying out removal of sandbar through traditional methods, manually with the use of buckets. The permit holders are not using any machinery. The mineral dispatch permits annexed with the Petition pertain to such sandbars which are being removed manually by the permit holders. True Copy of letter dated 02.09.2023 issued by KSCZMA with respect to removal of sandbars is annexed herewith as **Annexure R-3**.
12. Moreover, it is pertinent to note that the sandbar clearance is being undertaken after requests were received to clear sandbars to enable movement of fishing boats. True copy of minutes of meeting of the 7 member committee dated 02.02.2024 is annexed herewith as **Annexure R-4**.
13. Accordingly, permits were given for removal of sandbars to enable movement of boats. List of temporary sand dispatch permit holders in Uttar Kannada District is annexed herewith as **Annexure R-5**.

14. Hence, it is submitted that the answering Department has not accorded any permission for sand mining, but has only accorded permissions for removal of sandbars to enable easier navigation of fishing boats.

15. The above information may hence be taken on record and the answering Respondent shall be duty bound to implement the orders passed by this Hon'ble Tribunal.


Senior Geologist
Dept. of Mines & Geology
Uttara Kannaada District, Karwar

Date: 25.07.2024

No.11-83/2005-IA-III(Pt.III)
Government of India
Ministry of Environment and Forests
(IA-III Division)

Paryawaran Bhawan
CGO Complex, Lodhi Road
New Delhi-110003

Dated, the 9th June, 2011

OFFICE MEMORANDUM

Sub: Implementation of provisions of Coastal Regulation Zone Notification, 2011 vide S.O.No.19(E), dated 6th January, 2011 – regarding.

This is in continuation to our earlier Office Memorandum of even number dated 24th February, 2011 regarding removal of sand bar as indicated in para 3(iv)(d) of Coastal Regulation Zone Notification, 2011 dated 6th January, 2011, a copy of same is enclosed.

2. A guideline for management of the sand bars including its removal which are as follows:-
- Sand bars which pose danger to navigation of fishing boats and vessels shall be identified by the concerned Department in the State Government.
 - The State Government in consultation with the State agencies such as PWD, Water Resources Department, Fisheries Department, etc., may formulate a proposal for management of the sand bars including its removal.
 - The proposal shall be examined by any of the six institutions identified in the above Office Memorandum dated 24th February, 2011, namely, (a) Central Water and Power Research Station, Pune; (b) IIT, Chennai, IIT, Bombay; (c) Department of Erosion Directorate, Ministry of Water Resources; (d) Integrated Coastal and Marine Area Management, Chennai; (e) National Centre for Sustainable Coastal Management; and (f) National Institute of Technology, Surathkal.
 - Based on the suggestions/recommendations received from these institutions the concerned State Government agency(s) shall obtain necessary recommendations from the State/Union Territory (Ut) Coastal Zone Management Authority.
 - Based on the recommendations of the State/Ut Coastal Zone Management Authority the Environment Department of the State/Ut shall take final decision on the proposal with valid justification.
 - The decision shall be put on the website of the concerned agency undertaking the project and also on the website of the State/Ut Coastal Zone Management Authority.

Encl: As above


(Dr. A. Senthil Vel)
Director

To,
As per list enclosed

LIST

1. Chairman, West Bengal Coastal Zone Management Authority, Government of West Bengal, Writer's Building, G - Block, 2nd Floor, Kolkatta - 700 001.
2. Chairman, Gujarat State Coastal Zone Management Authority & Principal Secretary, Forests and Environment Department, Block No. 14, 8th Floor, Sachivalaya, Gandhinagar - 382010, Gujarat.
3. Chairman, Karnataka State Coastal Zone Management Authority & Principal Secretary, Department of Forest, Ecology and Environment, Government of Karnataka, Multistoried Building, K.G. Road, Bangalore - 560 001.
4. Chairman, Orissa State Coastal Zone Management Authority & Principal Secretary, Science, Technology & Environment and Forests Wing, Orissa Secretariat, Bhubaneshwar - 751001.
5. Chairman, Andhra Pradesh State Coastal Zone Management Authority & Additional Chief Secretary, Government of Andhra Pradesh, Environment Forests Science and Technology Department, Secretariat, Hyderabad - 500 022.
6. Chairman, Daman & Diu Coastal Zone Management Authority & Administrator, Daman and Diu, Daman - 396210.
7. Chairman, Pondicherry Coastal Zone Management Authority & Principal Secretary, Department of Science, Technology and Environment and Housing Board, Pondicherry - 605001.
8. The Chairman, Tamil Nadu State Coastal Zone Management Authority & Principal Secretary, Department of Environment and Forests, First Floor, Panagal Building, Saidapet, Chennai - 600015, Tamil Nadu.
9. The Chairman, Maharashtra Coastal Zone Authority, Environment Department, 15th Floor, New Administrative Building Opposite Mantralaya, Madam Cama Road, Bombay - 400 020.
10. Chairman, Goa State Coastal Zone Management Authority & Chief Secretary, Secretariat, Alto Porvorim, Panjim, Goa. 2419626
11. Chairman, Kerala State Coastal Zone Management Authority, Sasthra Bhawan, Pattom, Thiruvananthapuram - 4.

Member Secretary, State/Ut Coastal Zone Management Authority

12. Member Secretary, West Bengal Coastal Zone Management Authority, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A, Sector III, Salt Lake City, Kolkatta - 700 098.
13. Member Secretary, Gujarat Coastal Zone Management Authority, & Director, Forests and Environment Department, Forests & Environment Department, Block No.14, 8th Floor, Sachivalaya, Gandhinagar - 382010.
14. Member Secretary, Karnataka State Coastal Zone Management Authority, & Director, Environment Technical Cell, Department of Forest, Ecology and Environment, Government of Karnataka, Multistoreyed Building, K.G. Road, Bangalore - 560 001.
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16. Member Secretary, Andhra Pradesh State Coastal Zone Management Authority, Government of Andhra Pradesh, Environment Forests Science and Technology Department, Secretariat, Hyderabad - 500022.
17. The Deputy Conservator of Forests, Administration of Daman & Diu, Office of the Deputy Conservator of Forests, Daman and Diu, Daman-396210.
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19. Member Secretary, Tamil Nadu State Coastal Zone Management Authority, & Director, Department of Environment, Government of Tamil Nadu, Ground Floor, Panagal Building, Saidapet, Chennai-600015.

20. Member Secretary, Kerala Coastal Zone Management Authority & The Director, Science, Technology & Environment Council, Government of Kerala, Sasthra Bhavan, Pattom, Thiruvananthapuram-4.
21. Member Secretary, Maharashtra Coastal Zone Management Authority, Environment Department, Deputy Secretary, Mantralaya, New Administrative Building, 15th Floor, Madam Cama Marg, Mumbai - 400032.
22. The Member Secretary, Goa Coastal Zone Management Authority, Government of Goa, Department of Science, Technology and Environment, Opp. Saligao Seminary, Saligao, Goa-403511.

MOST URGENT
BY SPEED POST
OUT TODAY

No.11-83/2005-IA-III
Government of India
Ministry of Environment and Forests
(IA-III Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110003.

Dated, the 24th February, 2011

OFFICE MEMORANDUM

Sub: Implementation of provisions of Coastal Regulation Zone Notification, 2011 issued vide S.O.No.19(E), dated 6th January, 2011- regarding.

This has reference to the issue of the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O.No.19(E), dated 6th January, 2011. As per para 3(iv)(d), "measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge based on carried out by any agency to be specified by MoEF." In this regard, the Ministry specifies the following institutions who will be involved for the above activities:-

- (i) Central Water and Power Research Station
- (ii) IIT Chennai, IIT Bombay
- (iii) Department of Erosion Directorate, Ministry of Water Resources
- (iv) ICMAM
- (v) National Centre for Sustainable Coastal Management
- (vi) NIT, Suratkal

2. All proposals relating to the projects indicated in the above para of the Notification shall be examined by the Institutions from technical angle and based on the recommendations made by these Institutions the project would be considered for clearance by the concerned authorities indicated in the Notification.

This issues with the approval of Competent Authority.


(Dr. A. Senthil Vel)
Director

To,

As per list enclosed.

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1. Chairman, West Bengal Coastal Zone Management Authority, Government of West Bengal, Writer's Building, G - Block, 2nd Floor, Kolkatta - 700 001.
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9. The Chairman, Maharashtra Coastal Zone Authority, Environment Department, 15th Floor, New Administrative Building Opposite Mantralaya, Madam Cama Road, Bombay - 400 020.
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No.11-83/2005-IA-III(Vol.III)
 Government of India
 Ministry of Environment and Forests
 (IA-III Division)

Paryavaran Bhawan,
 CGO Complex, Lodhi Road,
 New Delhi – 110003.

Dated, the 8th November, 2011

OFFICE MEMORANDUM

Sub: Removal of sand in the Coastal Regulation Zone area of rivers/estuaries by manual methods by traditional communities - regarding.

This is in continuation to the Ministry's Office Memorandum (OM) dated 24th February, 2011 and 9th June, 2011 with regard to guidelines for management of the sand bars including its removal.

2. The Ministry had now received request from State Government of Karnataka with regard to removal of the sand bars by manual methods by traditional communities.

3. After examining the proposal and the provisions of the Coastal Regulation Zone Notification, 2011 the Ministry hereby stipulates the following conditions for removal of sand bar by traditional coastal communities only by manual method (i.e., sand collection in non-mechanised dinghies or small boats using baskets/buckets by human beings) in various coastal States:-

- (a) The District Collector shall chair a seven-member Committee consisting of, concerned officials as also atleast one representative of each from a scientific or technical Institute, the local communities, like fisher folk and the local civil society.
- (b) Based on the recommendations of the above Committee, the District Collector may permit such removal of sand in the specified time period in a particular area alongwith specific quantity subject to such conditions, such as registration of local community persons permitted to remove the sand manually.
- (c) The Environmental Official at district level shall monitor the removal of sand and submit report to the Collector, as may be specified, say quantity of sand removed in the period concerned.
- (d) The above permit shall be renewed on yearly basis.
- (e) The agenda and the minutes of the aforesaid Committee, permits issued by Collector and monitoring reports of the removal of sand would be uploaded on the website of the Collectorate and also made available hard copy to Zila Parishad etc., as may be directed b the Collector.
- (f) The accumulation of sand bar, its removal the process etc., shall be studied by the State Government with the help of satellite imageries, GPS, etc. It shall be ensured that the permits are not accorded in such areas which are identified as eco-sensitive zones, fish migratory and breeding grounds. The permits shall be given taking into consideration the local circumstances and ecological settings.



(E. Thirunavukkarsu)
 Deputy Director

To,

As per list enclosed.

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सत्यमेव जयते

भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-25112022-240559
CG-DL-E-25112022-240559

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 5265]
No. 5265]

नई दिल्ली, बृहस्पतिवार, नवम्बर 24, 2022/अग्रहायण 3, 1944
NEW DELHI, THURSDAY, NOVEMBER 24, 2022/AGRAHAYANA 3, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 24 नवम्बर, 2022

का.आ. 5494(अ).—केन्द्रीय सरकार, भारत के राजपत्र, असाधारण, भाग 2, खंड-3, उपखंड (ii) में संख्या का.आ. 1242(अ), तारीख 8 मार्च, 2019 द्वारा प्रकाशित अधिसूचना (इसमें इसके पश्चात् द्वीप तटीय विनियमन जोन अधिसूचना, 2019 कहा गया है) द्वारा कतिपय तटीय क्षेत्रों को द्वीप तटीय विनियमन जोन के रूप में घोषित किया था और उक्त क्षेत्र में उद्योगों को स्थापित करने और विस्तार करने, प्रचालन और प्रसंस्करण पर प्रतिबंध अधिरोपित किए गए थे;

और, केन्द्रीय सरकार को विभिन्न हितधारकों अर्थात् राज्य सरकारों और हाइड्रोकार्बन महानिदेशालय के माध्यम से पेट्रोलियम और प्राकृतिक गैस मंत्रालय से तटीय विनियमन जोन अधिसूचना, 2019 में कतिपय संशोधनों को करने के लिए अभ्यावेदन प्राप्त हुए हैं जिनमें अन्य बातों के साथ-साथ, सीआरजेड-I और सीआरजेड-IV क्षेत्रों में अवस्थित छोटी अवसंरचना परियोजनाओं के लिए राज्य तटीय जोन प्रबंधन प्राधिकरण या राज्य सरकारों को तटीय विनियमन जोन मंजूरी प्रदान करने के लिए शक्तियों को प्रत्यायोजित करने, सीआरजेड-I क्षेत्रों को छोड़कर उसमें अन्वेषणात्मक ड्रिलिंग और संबद्ध सुविधाओं की छूट देने, यथा संशोधित तटीय विनियमन जोन अधिसूचना, 2011 में पहले से उपलब्ध अस्थायी बीच (समुद्र तट) झोपड़ियों के उपबंध को शामिल करना और उक्त उपबंध का सभी तटीय राज्यों में विस्तार करना शामिल है;

और, राष्ट्रीय तटीय जोन प्रबंधन प्राधिकरण ने 23 मार्च, 2021 को अपनी 42वीं बैठक में तटीय विनियमन जोन अधिसूचना, 2019 में संशोधन करने की सिफारिश की है;

और, तटीय विनियमन जोन अधिसूचना, 2019 में संशोधन करने के लिए सा.का. 4547(अ) तारीख 1 नवंबर, 2021 द्वारा जारी प्रारूप अधिसूचना की प्रतिक्रिया स्वरूप प्राप्त आपत्तियों और सुझावों की परीक्षा करने के लिए तारीख 19 अप्रैल, 2022 के आदेश द्वारा केन्द्रीय सरकार द्वारा गठित विशेषज्ञ समिति ने सिफारिश की है कि तटीय विनियमन

जोन अधिसूचनाओं की एकरूपता और संदिग्धता को दूर करने के लिए द्वीप तटीय विनियमन जोन अधिसूचना, 2019 में प्रस्तावित संशोधनों को शामिल किया जाए।

और, केन्द्रीय सरकार की यह राय है द्वीप तटीय विनियमन जोन अधिसूचना, 2019 में संशोधन करने के लिए पर्यावरण (संरक्षण) नियमावली, 1986 के नियम 5 के उप-नियम 3 के खंड(क) के अधीन नोटिस की अपेक्षा को हटाना जनहित में है।

अतः अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (V) द्वारा प्रदत्त शक्तियों का उपयोग करते हुए जनहित में उक्त नियमावली के नियम 5 के उप नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा को हट्ट देते हुए सा.का. 1242 (अ) तारीख 8 मार्च, 2019 के द्वारा प्रकाशित उक्त द्वीप तटीय विनियमन जोन अधिसूचना में निम्नलिखित संशोधन करती है; अर्थात् :-

उक्त अधिसूचना में, -

(क) पैरा 3 में, "पैरा 5" शब्द और संख्या के स्थान पर "पैरा 4" शब्द और संख्या रखी जाएंगी;

(ख) पैरा 4 में, उप-पैरा (iii) में, खंड (XIX) के पश्चात निम्नलिखित खंड अंतःस्थापित किए जाएंगे :-

"(xx) मुर्गी और पशु खाद्य सप्लीमेंट्स के लिए पारंपरिक समुदायों द्वारा मृत शेल का संग्रहण और पूर्व द्वीप तटीय विनियमन जोन मंजूरी की आवश्यकता नहीं होगी;

"(xxi) गैर-मानसून महीनों के दौरान पूर्णतः अस्थायी और मौसमी संरचनाओं (अर्थात् झोपड़ियों) को साधारणतया स्थापित किया जाएगा;

परंतु, इन संरचनाओं में उपलब्ध सुविधाएं, मानसून के महीनों के दौरान प्रचालन में नहीं रहेंगी।";

(ग) पैरा 7 में, उप-पैरा (ii) के स्थान पर निम्नलिखित उप-पैरा रखा जाएगा, अर्थात् :-

"(ii) आईसीआरजेड-I और आईसीआरजेड-IV क्षेत्रों में निम्नलिखित अपवादों को छोड़कर, संचालित सभी विकासात्मक कार्यकलापों या परियोजनाओं, जो इस अधिसूचना के अनुसार विनियमित या अनुज्ञेय हैं, के संबंध में संबंधित तटीय जोन प्रबंधन प्राधिकरण की अनुशंसा के आधार पर केन्द्रीय सरकार द्वारा तटीय विनियमन जोन मंजूरी के लिए कार्रवाई की जाएगी, अर्थात् :-

स्टैंड-एलोन जेट्टी, सॉल्ट वर्क्स, स्विपवेज़, अस्थायी संरचनाएं और अपरदन नियंत्रण उपाय (जैसे मेट्टे, सी-वॉल, ग्राइन्स, ब्रेकवाटर्स, जलमग्न चट्टानें, सैंड नरिशमेंट आदि)

जिन पर संबंधित तटीय जोन प्रबंधन प्राधिकरण द्वारा कार्रवाई की जाएगी।";

(घ) पैरा 8 में -

i. उप-पैरा (ii) में, खंड (ड.) के स्थान पर निम्नलिखित खंड रखा जाएगा, अर्थात्:-

"(ड.) केन्द्रीय सरकार द्वारा अभिजात एजेंसियों द्वारा संबंधित तटीय क्षेत्र के लिए राष्ट्रीय संधारणीय तटीय प्रबंधन केंद्र द्वारा यथा-विनिर्दिष्ट, एचटीएल, एलटीएल और पारिस्थितिकीय रूप से संवेदनशील क्षेत्रों के सीमांकन का प्रयोग करते हुए 1:4000 स्केल में द्वीप तटीय विनियमन जोन मानचित्र तैयार किया गया है।";

ii. उप-पैरा (ii) में, खंड (क), (ख) और (ग) के स्थान पर निम्नलिखित खंड रखे जाएंगे, अर्थात्:-

(क) पर्यावरण समाघात निर्धारण अधिसूचना, 2006 संख्या का. आ. 1533 (अ), तारीख 14 सितम्बर, 2006 के अधीन आने वाली परियोजनाओं और कार्यकलापों के लिए तटीय जोन प्रबंधन प्राधिकरण अपनी सिफारिशों को क्रमशः श्रेणी "क" और श्रेणी "ख" की परियोजनाओं हेतु केन्द्रीय सरकार या राज्य पर्यावरण समाघात निर्धारण प्राधिकरण को अग्रेषित करेगा ताकि पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन एक संयुक्त मंजूरी प्रदान की जा सके।

(ख) तटीय जोन प्रबंधन प्राधिकरण, इस अधिसूचना के पैरा 7 के उप-पैरा (ii) में सूचीबद्ध परियोजनाओं या कार्यकलापों को छोड़कर, उन परियोजनाओं या कार्यकलापों के लिए केन्द्रीय सरकार को अपनी सिफारिशों अग्रेषित करेगा जो पर्यावरण समाघात निर्धारण अधिसूचना, 2006 में शामिल नहीं हैं, किंतु यह अधिसूचना उन पर लागू होती है और वे आईसीआरजेड-I या आईसीआरजेड-IV क्षेत्रों में स्थित हैं।

(ग) उन परियोजनाओं या कार्यकलापों जो पर्यावरण समाघात निर्धारण अधिसूचना, 2006 में शामिल नहीं हैं, किंतु जिन पर यह अधिसूचना लागू होती है तथा वे आईसीआरजेड-II या आईसीआरजेड-

III क्षेत्रों में स्थित हैं या उन परियोजनाओं या कार्यकलापों, जो इस अधिसूचना के पैरा 7 के उप-पैरा (ii) में सूचीबद्ध हैं, के संबंध में संबंधित तटीय जोन प्रबंधन प्राधिकरण द्वारा परियोजना प्रस्तावक से पूर्ण प्रस्ताव प्राप्त होने से साठ दिनों के भीतर मंजूरी के लिए विचार किया जाएगा।

टिप्पण : परमाणु ऊर्जा विभाग या राष्ट्रीय रक्षा अथवा रणनीतिक अथवा सुरक्षा महत्ता से संबंधी परियोजनाओं से संबंधित सभी निर्माण कार्यकलापों के संबंध में केन्द्रीय सरकार द्वारा संबंधित तटीय जोन प्रबंधन प्राधिकरण की सिफारिश के आधार पर द्वीप तटीय विनियमन जोन अनापत्ति अथवा सम्मिश्र मंजूरी प्रदान करने के लिए कार्रवाई की जाएगी और इसमें वे परियोजनाएं शामिल नहीं होंगी जो आईसीआरजेड-II अथवा आईसीआरजेड-III में स्थित हैं अथवा पैरा 7 के उप पैरा (ii) में सूचीबद्ध हैं और जिन्हें केवल द्वीप तटीय विनियमन जोन मंजूरी की आवश्यकता है।

(ड.) पैरा 9 के पश्चात निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

“10. द्वीप तटीय विनियमन जोन में रेत रोधनों को हटाया जाना – पारंपरिक तटीय क्षेत्र के समुदायों द्वारा अंतरज्वारीय क्षेत्र के भीतर केवल गैर मशीनीकृत हस्त चालित प्रणाली से रेत रोधनों को हटाया जाएगा। राज्य सरकार और संघ राज्य प्रशासन हस्त चालित ढंग से रेत को हटाने के लिए अनुमत किए गए स्थानीय समुदायों के व्यक्तियों का रजिस्ट्रीकरण किए जाने की शर्तों के अध्वधीन विशिष्ट मात्रा सहित किसी विशेष क्षेत्र में विनिर्दिष्ट समयावधि में रेत को इस तरह से हटाने के लिए अनुमति प्रदान कर सकती है और उसे वार्षिक आधार पर नवीकृत करेगी।”

[फा.सं. 19-112/2013-आईए-III (पार्ट)]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप खंड (ii) में का.आ. 1242(अ) तारीख 8 मार्च, 2019 द्वारा प्रकाशित की गई थी और अंतिम बार का.आ. 2095(अ) तारीख 5 मई, 2022 द्वारा संशोधित किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 24th November, 2022

S.O. 5494(E).—Whereas the Central Government by the notification published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), number S.O. 1242(E), dated the 8th March 2019 (hereinafter referred to as the Island Coastal Regulation Zone notification, 2019), declared certain coastal stretches as Island Coastal Regulation Zone and restrictions were imposed on the setting up and expansion of industries, operations and processes in the said zone;

And whereas, the Central Government have received representations from different stakeholders viz. the State Governments and Ministry of Petroleum and Natural Gas through Director General of Hydrocarbon for making certain amendments in Coastal Regulation Zone notification, 2019, *inter-alia*, for delegating the powers of giving Coastal Regulation Zone clearance to the State Coastal Zone Management Authorities or State Governments for small infrastructure projects located in CRZ-I and CRZ-IV areas, exempting exploratory drilling and associated facilities thereto except CRZ-IA areas and including the provision of temporary beach shacks as already available in Coastal Regulation Zone notification, 2011 as amended and expanding the said provision to all coastal states;

And whereas, the National Coastal Zone Management Authority in its 42nd meeting held on the 23rd March, 2021 has recommended making amendments to the Coastal Regulation Zone notification, 2019;

And whereas, the Expert Committee, constituted by the Central Government *vide* order dated 19th April, 2022 to examine the objections and suggestions received in response to the draft notification issued *vide* number S.O.4547 (E), dated the 1st November, 2021 to amend the Coastal Regulation Zone notification, 2019, has

recommended to include the proposed amendments in the Island Coastal Regulation Zone notification, 2019 also, to have uniformity in the Coastal Regulation Zone notifications and to avoid ambiguity:

And whereas, the Central Government is of the opinion that it is in public interest to dispense with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 for amending the Island Coastal Regulation Zone notification, 2019.

Now, therefore, in the exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules, in the public interest, hereby makes the following amendments in the said Island Coastal Regulation Zone notification, published *vide* S.O. 1242(E), dated the 8th March, 2019, namely: -

In the said notification,-

(a) in paragraph 3, for the word and number "para 5", the word and number "paragraph 4" shall be substituted;

(b) in paragraph 4, in sub-paragraph (III), after clause (xix), the following clauses shall be inserted, namely:-

"(xx) Collection of dead shells by traditional communities for poultry and animal feed supplements and shall not require prior Island Coastal Regulation Zone clearance;

(xxi) Purely temporary and seasonal structures (e.g. shacks) or customarily put up during non-monsoon months:

Provided that the facilities available in these structures shall remain non-operational during monsoon months.";

(c) in paragraph 7, for sub-paragraph (ii), the following sub-paragraph shall be substituted, namely: -

"(ii) All development activities or projects in ICRZ-I and ICRZ-IV areas, which are regulated or permissible as per this notification, shall be dealt with by the Central Government for Island Coastal Regulation Zone clearance, based on the recommendation of the concerned Coastal Zone Management Authority with the following exceptions namely:-

Stand-alone jetties, Salt works, Slipways, Temporary structures and Erosion Control Measures (like Bunds, Seawall, Groynes, Breakwaters, Submerged reef, Sand nourishment, etc.)

which shall be dealt by concerned Coastal Zone Management Authority.";

(d) in paragraph 8,-

(i) in sub-paragraph (i), for clause (e), the following clause shall be substituted, namely:-

"(e) Island Coastal Regulation Zone map in 1:4000 scale, drawn up by the agencies identified by the Central Government using the demarcation of the HTL, LTL and ecologically sensitive areas as specified by National Centre for Sustainable Coastal Management for the concerned coastal area.";

(ii) in sub-paragraph (ii), for clauses (a), (b) and (c), the following of clauses shall be substituted, namely:-

'(a) For the projects or activities also attracting the Environment Impact Assessment Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, the Coastal Zone Management Authority shall forward its recommendations to the Central Government or State Environment Impact Assessment Authority for Category "A" and Category "B" projects respectively, to enable a composite clearance under the Environment Impact Assessment Notification, 2006.

(b) Coastal Zone Management Authority shall forward its recommendations to the Central Government for the projects or activities not covered in the Environment Impact Assessment Notification, 2006, but attracting this notification and located in ICRZ-I or ICRZ-IV areas, except in respect of those projects or activities listed in sub-paragraph (ii) of paragraph 7 of this notification.

(c) Projects or activities not covered in the Environment Impact Assessment Notification, 2006, but attracting this notification and located in ICRZ-II or ICRZ-III areas or those projects or activities listed in sub-paragraph (ii) of paragraph 7 of this notification, shall be considered for clearance by the concerned Coastal Zone Management Authority within sixty days of the receipt of the complete proposal from the proponent.

Note: All construction activities related to projects of the Department of Atomic Energy or related to National Defence or Strategic or Security importance shall be dealt with by the Central Government for Island Coastal Regulation Zone clearance or composite clearance, as the case may be, based on the recommendation of the concerned Coastal Zone Management Authority, except those located in ICRZ-II or ICRZ-III or listed in sub-paragraph (ii) of paragraph 7 and requiring only Island Coastal Regulation Zone clearance.’;

(e) after paragraph 9, the following paragraph shall be inserted, namely:-

“10. **Removal of sand bars in Island Coastal Regulation Zone.**-The sand bars in the intertidal areas shall be removed by traditional coastal communities only through a non-mechanised manual method. The State Governments and Union territory Administration may permit such removal of sand in the specified time period in a particular area along with a specific quantity subject to conditions such as registration of local community persons permitted to remove the sand manually and shall be renewed on yearly basis.”.

[F.No. 19-112/2013-IA III(pt)]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), *vide* number S.O. 1242(E), dated the 8th March, 2019 and last amended, *vide* S.O. 2095(E), dated the 5th May, 2022.

ITEM NO.37

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No(s).7316/2022

UDUPI JILLA HOIGE DHONI KARMIKARA SANGHA (R.)

Appellant(s)

VERSUS

THE DEPUTY COMMISSIONER/CHAIRMAN DISTRICT
SAND MONITORING COMMITTEE & ORS.

Respondent(s)

(IA No.142677/2022-CONDONATION OF DELAY IN FILING and IA
No.142679/2022-STAY APPLICATION and IA No.142678/2022-EXEMPTION
FROM FILING O.T.)

Date : 24-04-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.K. MAHESHWARIFor Appellant(s) Mr. P. Vishwanatha Shetty, Sr. Adv.
Mr. Mahesh Thakur, AOR
Ms. Shivani, Adv.
Mr. Deepak B., Adv.
Mrs. Vipasha Singh, Adv.For Respondent(s) Ms. Aishwarya Bhati, ASG

Mr. V. N. Raghupathy, AOR
Mr. Parikshit P Angadi, Adv.
Mr. Manendra Pal Gupta, Adv.

Mr. Prince Isac, Adv.
Mr. Omanakuttan K. K., AORUPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior Counsel appearing on behalf of the appellant as well as learned Additional Solicitor General appearing on behalf of respondent - Union of India.

Delay condoned.

Admit.

4. List the appeal for final hearing on 14.09.2023.

5. Pleadings be completed, meanwhile.

6. Meanwhile, the traditional coastal communities are permitted to remove the sand bars in the intertidal areas only through a non-mechanical manual method and strictly in accordance with the guidelines contained in the Notification dated 18.01.2019, as amended on 24.11.2022, issued by the Ministry of Environment, Forest and Climate Change, Union of India.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY
(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of e(p) Act 1986)

No: APG 79 CRZ 2023

Dated: 02.09.2023

Respected,

Subject: Clearing 19 sandbars for boat traffic on Kali, Gangavali, Aghanashini and Sharavathi rivers in the Coastal Control Zone area of Uttara Kannada District.

Reference: 1. Their letter No: PNP/K.N.V/M.D.A.P/2022-23/1830, dated: 19.01.2023

2. Their letter No: PNP/K.N.V/M.D.A.P./2022-23/2131, dated: 28.03.2023.

3. Proceedings of the 42nd Karnataka State Coastal Zone Management Authority Meeting held on 29.05.2023

In relation to the above matter, regarding the clearing of sand bars in the Kali, Gangavali, Aghanashini and Sharavathi rivers in the Coastal Control Zone area of Uttara Kannada District dated: 04-01-2023 by the District Collector, Uttara Kannada District, Karwar. In the District 7 member (CRZ) committee meeting held under the chairmanship, the matter was presented and the officials of the fisheries department requested that it is advisable to clear the sand dunes as the sand dunes are obstructing the movement of boats to facilitate the fishing activities and according to the recommendation report of the N.I.T.K Surathkal Institute experts.

The said proposal was presented in the District Coastal Zone Management Committee meeting held on 12.01.2023 based on MoEF's guidelines and NITK experts' recommendation and conditions and legal advice on NGT & High Court order to exclude SB-KL-06 sandbar due to water depth required at landing for boat traffic. The Karnataka State Coastal Zone Management Authority has been recommended in the reference (1) letter to clear the remaining 19 sand dunes. The following are the details of the sand dunes recommended accordingly.

Sl. No.	Sand bar	Latitude Longitude	Length (m)	Width (m)	Depth (m)	Water depth during low tide (LTL).	Recommended quantity of sand (metric tons) MT
Kali River							
1	SB-KL-01 North:Baire Village South:Gotagali Village East:Kali River West:Kali River	14°53'34.92"N 74°16'54.28"E	380	72	0.8	-0.24m to 2.23m	37,209.60
2	SB-KL-02 North:Baire Village South:Kerawadi Village East:Kali River West:Kali River	14°53'41.75"N 74°16'19.24"E	695	105	0.75	-0.67m to 1.11m	93,043.12
3	SB-KL-03 North:Baire Village South:Katar Village East:Kali River West:Kali River	14°53'42.76"N 74°15'42.15"E	547	136	0.75	1.51m to 1.37m	94,849.80
4	SB-KL-04 North:Baire Village South:Katar Village East:Kali River West:Kali River	14°53'55.02"N 74°15'14.93"E	621	95	0.7	-0.27m to 1.85m	70204.05
5	SB-KL-05 North:Ulaga Village South:Katar Village East:Kali River West:Kali River	14°53'38.32"N 74°14'48.70"E	190	44	0.5	1.53m to 2.15m	7106
6	SB-KL-06 North:Ulaga Village South:Katar Village East:Kali River	14°53'19.81"N 74°14'50.20"E	264	66	0.75	3.41m to 5.78m	cancelled

	West:Kali River						
7	SB-KL-07 North:Ulaga Village South:Katar Village East:Kali River West:Kali River	14°52'38.37"N 74°15'3.59"E	300	43	0.8	1.36m to 2.14m	17544
Total							319,956.57
Gangavali River							
1	SB-GA-01 North:Shirur Village South:Uluvare Village East:River West:River	14°36'3.00"N 74°22'5.03"E	906	81	0.75	-0.63m to 1.41m	93567.15
2	SB-GA-02 North:AndleVillage South:Kodsani Village East:River West:River	14°36'21.68"N 74°23'38.20"E	600	82	0.8	-0.12m to 0.75m	66912
Total							160,479.15
Aghanashini River							
1	SB-AG-01 North:Manakon Village South: Harkade Village East:River West:River	14°27'6.46"N 74°27°9.33"E	533	108	0.6	0.87m to 1.38m	58715.28
2	SB-AG-02 North:Divgi Village South:Manki Village East:River West:River		690	162	0.6	-0.4m to 1.52m	114015.6
3	SB-AG-03 North:River South: River		853	99	0.6	0.93m to 1.49m	86135.94

	East:Tandrakuli Village West: Tannirkuli						
4	SB-AG-04 North:River South: River East:DundakuliVilla ge West:Hegde Village	597	143	0.6	1.25m to 2.10m	87078.42	
Total						345,945.24	
Sharavathi River							
1	SB-SH-01 North:Allanki South: Kodani East:River West:River	510	113	0.75	-0.99m to 0.48m	73478.25	
2	SB-SH-02 North:Mudkani South: Beranki East:River West:River	610	128	0.75	-0.09m to 0.87m	99552	
3	SB-SH-03 North:Keravalli South: Anilgod East:River West:River	400	61	0.5	-0.22m to 2.44m	20740	
4	SB-SH-04 North:Jalavalli South:Heggar East:River West:River	458	109	0.75	-0.72m to 1.10m	63650.55	
5	SB-SH-05 North:Jalavalli South:Balkuru East:River West:Rive	472	86	0.5	-0.31, to 2.24m	34503.2	
6	SB-SH-06	730	73	0.5	0.47m to	45296.5	

	North:Jalavalli South:Balkuru East:River West:River					2.57m	
7	SB-SH-07 North:Padukuli South:Molkod East:River West:River	683	100	0.7	0.33m to 1.40m		81277
Total							418,497.50
Total Quantity							12,44,878.46

As per the meeting of the Authority dated 27.02.2023, the information is provided as per the order given by the Hon'ble NGT bench in OA No.252/2017 as to what purpose and for what purpose the sand cleared from the sand dunes obstructing the movement of fishing boats will be used in reference (2).

The said proposal was presented before the 42nd meeting of the Karnataka State Coastal Zone Management Authority held on 29.05.2023 and the authority has taken a decision accordingly.

The Authority discussed in detail the said proposal with MoEF's guidelines and recommendations made by NITK experts and with the conditions imposed and with this additional stipulation to clear the above 19 sand dunes in Kali Gangavali Aghanashini and Sharavathi river basin within the Coastal Control Zone area of Uttara Kannada District not to exceed the amount of sand shown in front of them. Approval was granted to issue the No Objection Letter with the following conditions

Work should be taken up as per the Hon'ble NGT Order in O.A. No. 252/2017 & us per the directions of Hon'ble Supreme Court, in Civil Appeal No. 7316/2022 which reads as follows:

".....the traditional coastal communities are permitted to remove the sandbars in the inter-tidal areas only through a non-mechanical manual method and strictly in accordance with the guidelines contained in the Notification dated 18.01.2019, as amended on 24.11.2022, issued by the MoEF & CC, Union of India."

As decided by the Karnataka State Coastal Zone Management Authority, MoEF's guidelines and NITK experts' recommendations, with the conditions imposed and the above additional conditions for the proposal to clear the above 19 sand dunes in the Kali Gangavali, Afanashi: 2 and Sharavati river basins in the coastal control zone of Uttara Kannada district are shown before them. An objection letter has been issued to clear the amount of sand not exceeding.

Yours Faithfully,

Sd/-

(R.Gopal)

Member Secretary,

**Karnataka State Coastal Zone Management Authority,
Department of Forests, Biodiversity and Environment.**

To,

**Regional Director (Environment),
Department of Forest, Wildlife and Environment,
Parisara Bhawan, Habbuwada,
Karwar.**

Proceedings of District 07 Member Committee Meeting held at District Collector's Office Hall on 02-02-2024 at 11:00 AM under the Chairmanship of Hon'ble District Collector.

Officials present in the meeting:

- | | | |
|----|---|-------------------|
| 1. | Hon'ble Collectors/Chairman, District 07 Member Committee, Uttara Kannada District, Karwar | President |
| 2. | Regional Director, Department of Forest, Environment and Biology, CRZ, Karwar | Member Secretary |
| 3. | Joint Director, Department of Fisheries, Uttara Kannada District, Karwar | Member |
| 4. | Environment Officers, Karnataka State Pollution Control Board, Karwar | Member |
| 5. | Mr. Jai Vitthala Chandrakanta Kubal, Alavedande, Kumta Taluk, Secretary, Karnataka State Coastal Fishermen's Action Committee, representative of the fishing community. (Fisher Folk) | Member |
| 6. | Shri Manjeshwar Maneshwar Nayaka, Belekeri, Ankola (Local Social Representative) | Member |
| 7. | Assistant Director, Information Department, Karwar, Uttara Kannada District | Invites |
| 8. | Senior Geologist, Department of Mines and Geology, Karwar | Execution Officer |

Senior Geologist, Department of Mines and Geology and Implementation Officer, District 07 Member (CRZ) Committee, Karwar who presided over the meeting and welcomed all the committee members present in the meeting and requested the honorable chairman to conduct the meeting. The President instructed the Senior Geologist to inform about the agenda of the meeting.

- Date: 02-09-2023 Karnataka State Coastal Zone Management Authority (KSCZMA) has given permission to clear the identified sand dunes in Kali, Gangavali, Aghanashini and Sharavathi riverbed regarding the clearance of the said sand dunes.**

Central Government MoEF Ministry Memorandum No.:11-83/2005-IA-III Dated:24-2-2011, 09-06-2011 and 08-11-2011 Fishing Boats within the Coastal Control Zone (CRZ) of Runaway Uttara Kannada District And in accordance with the request

received from the Department of Fisheries and Department of Mines and Geology to clear the sand dunes obstructing the movement of local household boats, 07 sand dunes in the Kali river basin of Karwar taluk, 02 sand dunes in the Gangavali river basin in Ankola taluk, 04 sand dunes in the Aghanashini river basin in Kumta taluk and Sharavathi in Honnavar taluk. A total of 20 sand dunes like 07 sand dunes in the river basin will be jointly inspected by the experts of NITK Surathkal by the officials of Fisheries Department, Public Works Department, CRZ, Environmental Pollution Control Board, Revenue and Mines Department. Date: 04-01-2023 Presented in District 07 Member (CRZ) Committee meeting, a request is submitted to KSCZMA through DCZMA to obtain CRZ Clearance for clearing the said sand dunes.

Conditional CRZ Clearance has been granted by KSCZMA for a period of 01 year for a total of 19 sand dunes in Kali, Gangavali, Aganashini and Sharavathi river basin for the said proposals dated: 02-09-2023. The said matter was presented in the District 07 Member (CRZ) committee meeting held on 20-12-2023, taking into account the opinion given by the Regional Director, Forest, Environment and Biology Department, CRZ, Karwar and the opinion given by the members of the meeting, the terms of the objection letter issued by KSCZMA. Accordingly, it was decided that it would be appropriate to proceed with legal opinion to clear the sand dunes.

Accordingly, the Department of Mines and Geology, Head Office, Bangalore is requested to give appropriate direction for clearing the sand dune. Accordingly, the order issued by the Ministry of Environment, Forest and Climate Change, Government of India dated: 24-11-2022 will be the draft guidelines. Therefore, vide orders No.:11-83/2005-IA-III dated 24-02-2011, 09-06-2011 and 08-11-2011 issued vide Coastal Control Zone Notification 2011 and Coastal Control Zone Guidelines 2019. As per Notification (dated:18-01-2019) Hon'ble Director, Department of Mines and Geology, Bangalore dated:12-01-2024 Principal Secretaries to Govt, (Biological) to provide guidance on issuing permits for sand mining and transportation to the traditional sand mining community of the district. A senior geologist explained to the meeting that a letter will be written to the Department of Forest, Environment, Biology, Bangalore seeking appropriate guidance.

With regard to this, the President said that in Uttara Kannada district there is not enough of sand for public and government works. Due to this, unauthorized sand mining/transportation/stocking activities are going on in the district and several complaints

are being received daily. Therefore, it was suggested that the members present in the meeting give their opinion regarding permission for sand clearing which is currently allowed by KSCZMA.

A representative of the fishing community and a local social representative said that Uttara Kannada district receives a large amount of rain from June to September. Therefore, it is necessary for the public to construct houses and buildings during the summer season itself. However, sand is not available to the public for building construction. Therefore, it will be beneficial if permission is given to the traditional sand licensee to clear the sand.

Environmental officials, Karnataka State Pollution Control Board, Karwar who were present in the meeting said that currently the demand for sand for public and government works in the district is high and it is not possible to meet it and the Principal Secretary (Biological Status and Environment) Department of Forests, Environment and Biology has already given permission for sand clearing. a letter will be written to Bangalore asking them to give appropriate guidance. He informed that until further orders from the above, considering the cause of acute shortage of sand in the district, temporary licenses can be issued to the traditional sand quarries in the CRZ area by imposing suitable conditions.

Further, Regional Director, Department of Forest Environment and Biology, CRZ, Karwar, who was present in the meeting, said that in the objection letter issued by KSCZMA, 19 out of 20 sand dunes can be cleared. In the said objection letter, it has been mentioned that the sand can be cleared by following the recommendation given by the NITK experts, the NGT order and the interim order of the Hon'ble Supreme Court. Dated: 02-09-2023, the sand dunes can be cleared by following the conditions mentioned in the objection letter such as NGT order, MoEF guidelines, Supreme Court order and NITK experts.

Further, Senior Geologist, Department of Mines and Geology, Karwar said that unauthorized sand mining/transportation/stocking activities are going on in the district and several complaints are being received every day. Therefore, the officers of this office are already carrying out night/day patrolling and confiscating the illegally stocked sand and disposing of it as per rules and the vehicles involved in unauthorized sand transportation activities are being confiscated and action is being taken as per rules. However, even unauthorized sand activity is becoming difficult to control. Apart from that, there will be severe shortage of sand for public and construction works. As most of the area of Uttara

Kannada district is under forest cover, it is not possible to sanction a large number of building stone mining leases. Due to this M-sand is being produced only in a few crusher units. It is not possible to supply the said M-Sand product according to the sand demand of the district. As per the current Green Bench order, clearing of sand from sand dunes in CRZ area is suspended and sand dunes identified in non-CRZ area will be difficult to grant permission as they fall in forest area. Therefore, a letter will be written to the Principal Secretary (Biological Status and Environment) of the present Government, Department of Forests, Environment and Biology, Bangalore, seeking appropriate guidance.

With regard to this, the President said that due to all the above factors, there will be a lot of deprivation in Uttara Kannada district due to there is not enough of sand for public and government works. Due to this, unauthorized sand mining/transportation/storage activities are going on in the district and several complaints are being received every day. Therefore, night/day patrols will be carried out to confiscate the sand illegally stockpiled and dispose of it as per rules. However, sand activity can also be difficult to control. Apart from that, as most of the area of Uttara Kannada district is under forest cover, it is not possible to sanction a large amount of building stone mining leases. Due to this M-sand is being produced only in a few crusher units. The said M-Sand product is not able to supply according to the sand demand of the district. As per the current Green Bench order, clearing of sand from sand dunes in CRZ has been suspended and sand dunes identified in Non-CRZ are located in forest areas, so it is difficult to grant permission. This will make it difficult for the public to construct the houses that are sanctioned for the shelter scheme.

Further, the case instituted in the National Green Bench of the Hon'ble Supreme Court, South Zone, Chennai, bearing Original Application No.252 of 2017(SZ) dated: 18-05-2022 regarding the procedure followed for clearing the sand dune within the Karnataka Coastal Control Zone, Order No. 75 (xiv) "The sand removed from sandbars, if permitted as per rules shall not be sold and it can be used only for leveling low lying areas of the river bed, sand nourishment in beaches and strengthening of the river bunds." has been ordered. At present, a total of 137 people in the district are already temporary license holders for sand removal in the traditional way. Therefore, as mentioned in the order of the Hon'ble National Green

Bench, a letter has been written to the Principal Secretary (Biological Conditions and Environment), Department of Forests, Environment and Biology, Bangalore to give appropriate guidance on how to use the sand cleared from the sand dunes in the low-lying areas and dispose of the excess sand. Subject to further orders, 137 already identified traditional sand licensees can be licensed for sand removal and transportation on payment of royalties and other charges as per rules and only one boat per sand licensee for sand removal. Allowing them to adopt (One state one GPS) GPS, and suggested that the said boats should be painted yellow and the ILMS registration number should be written on it in red. The meeting unanimously approved this.

(order: Senior Geologist, Department of Mines and Geology, Karwar)

2. Regarding grant of temporary sand permit for clearing sand from CRZ riverine sand dunes for the year 2023-24.

Speaking from Senior Geologist, Mines and Geology Department, Karwar, a total of 137 traditional sand permit holders are already present for clearing sand dunes of CRZ river character in Uttara Kannada district, a total of 48 new permit holders will be selected as per the government order dated 11-01-2022. Therefore, he explained to the meeting that the details of distribution of temporary license to 185 traditional sand license holders in the current year will be as follows

Sl No	Taluk	CRZ River Zone	Sand Dunes	Quantity (M.tn)	No of Temporary license holder	No of license holder who are dead	No of license stayed	No of license holder who are selected vide order dated 11-01-2022	Total no of license holder
1	Karwar	Kali	6	319956.57	46	5	-	4	50
2	Ankola	Gangavali	2	160479.15	9	1	-	0	9
3	Kumta	Aghanashini	4	345945.24	37	-	4	32	69
4	Honnavar	Sharavathi	7	418497.5	45	-	-	12	57
	Total		19	1244878.46	137	6	4	48	185

❖ Details of permit holders holding temporary sand permit for plain sand clearing in Kali River Zone (CRZ) of Karwar Taluk

SI No	Name of the license holder	License number	SI No.	Name of the license holder	License number
1	Sri. Ajith Ganesh Kalgutkara, Address: Kodibaga, Karwar	UTKKSRP01	10	Sri. Vivek Ganapathi Kalgutkar, Address: Tharivada, Chittakula, Karwar	UTKKSRP11
2	Sri. Dattaram Putthu Kalgutkar, Address: Tharivada, Chittakula, Karwar	UTKKSRP03	11	Sri. Arvind Krishna Kalgutkar, Address: Thelangaroda, Nandanagadda, Karwar	UTKKSRP12
3	Sri. Gurunath Kushali Nayak, Address: Hosali, Karwar	UTKKSRP04	12	Sri. Chandrasaha Manohar Nayak, Address: Vailvada, Kargejuga, Karwar	UTKKSRP13
4	Sri. Panduranga Srikantha Revandikar, Address: Thamsevada, Kodibaga, Karwar	UTKKSRP05	13	Sri. Kiran Ganesh Kotarkar, Address: Asnoti, Kolege, Karwar	UTKKSRP14
5	Sri. Pramodh Surendra Sagekar, Address: Near Naganath Temple, Nandanagadda, Karwar	UTKKSRP06	14	Sri. Mohandas Mangesh Shirodkar, Address: Somnaravada, Bada, Karwar	UTKKSRP15
6	Sri. Santosh Uttam Govekar, Address: Tharivada, Chittkula, Karwar	UTKKSRP07	15	Sri. Narayana Kashinatha Nayak, Address: Gosavivada, Sadashivagada, Karwar	UTKKSRP16
7	Sri. Shravan Umesh Sridokkar, Address: Kodibaga, Karwar	UTKKSRP08	16	Sri. Narayana Sairu Nayak, Address: Vailavada, Karwar	UTKKSRP17
8	Sri. Uday Dutta Kotarakar, Address: Siddavada Kinnar, Karwar	UTKKSRP09	17	Smt. Pravathi Prabakar Nagekar, Address: Siddavada, Kinnar, Karwar	UTKKSRP19
9	Sri. Vijay Suresh Padwalkar, Address: Kairamakki, Hotegali Karwar.	UTKKSRP10	18	Sri. Pradeep Ananth Vaingankar, Address: Kodibaga, Karwar	UTKKSRP20

19	Sri. Pradeep Datta Bandeekar, Address: Po: Siddar Karwar	UTKKS RP21	31	Sri. Nitin Panduranga Shettar, Address: Halaga, Karwar	UTKKS RP36
20	Sri. Sanjay Anandu Kalgutkar, Address: Sadashivada, Killa, Chittakula, Karwar	UTKKS RP22	32	Sri. Prasanth V Gada, Address: Halaga, Karwar	UTKKS RP37
21	Sri. Santosh Krishna Kalgutkar, Address: Sungeri Road, Nandanagadda, Karwar	UTKKS RP23	33	Sri. Ravi Ramdas Hosalikar, Address: Hosali, Karwar	UTKKS RP38
22	Kumari. Saritha Rama Kalgutkar, Address: Tharivada, Sadashivavada, Karwar	UTKKS RP24	34	Smt. Shamala Madhav Bhat, Address: Muralidhara Mhatt Road, Karwar	UTKKS RP39
23	Smt. Sulaksha S Kalgutkar, Address: Devalivada, Bada, Nandanagadda, Karwar	UTKKS RP25	35	Sri. Uday Babu Kadam, Address: Devavada, sadashivavada, Karwar	UTKKS RP40
24	Sri. Venkataramana Sadananda Bandeekar, Address: Naithasavar, Thailavada. Karwar	UTKKS RP28	36	Sri Premanandha Gopal Kamat, Address: Bilita Colony Binaqa. Karwar	UTKKS RP41
25	Sri. Panduranga Raghuveer Pednekar, Address: Alvevada, Kodibaga, Karwar	UTKKS RP30	37	Sri Suresh Kushali Nayak, Address: Ulaga, Karwar	UTKKS RP42
26	Sri. Shantha Bikku Bhandekar, Address: Hinduvada, Mallapura. Karwar	UTKKS RP31	38	Sri. Someshwar Ramdas Nayak, Address: Asnoti Kolage, Karwar	UTKKS RP44
27	Sri. Sashikanth Devaraya Faidhae, Address: Keravadi, Karwar	UTKKS RP32	39	Smt Seema Santosh Kanakankar, Address: Kanasagiri, Bandaravada, Sadashivagada, Karwar	UTKKS RP47
28	Sri. Amith Panduranga Shet, Address: Dhol, Po: Halaga, Karwar	UTKKS RP33	40	Sri. Ashok Buddhya Pednekar, Address: Kusarvada, Karwar	UTKKS RP48

29	Sri. Dhigambar Bikku Shet, Address: Halaga Karwar	UTKKS RP34	41	Smt. Anusha Anil Vagrekar, Address: Keravadi, Josivada, Karwar	UTKKS RP49
30	Sri Maruthi Pursu Rane, Address: Manavada, Sadashivagada, Karwar	UTKKS RP35			

42	Sri. Raghuray Ram Pandrekar, Address: Nandanagaddha, Karwar (UTKKS RP45)	Died on 13.01.2023 due to ill-health and his wife Smt. Rajashree Raghuraya Pandrekar has requested to transfer the license to her name.
43	Panduranga M Thamasae, Shivajivada, Bada, Nandanagadda, Karwar	Said person died and his wife Smt. Priya Panduranga Thamase has requested to transfer the license to her name.
44	Babane Babu Biliye, Nandanagaddha, Karwar	Said person died and his son Prahalad Babani Beleyae, Nandhanagaddha has requested to transfer the license to his name.
45	Maheshwara Sairu Malsekar	Said person died and his wife Smt. Sathyabhama Maheswara Malsekar has requested to transfer the license to her name
46	Sri Satish Krishna Sail	Date: 30-10-2015 District Sand Monitoring Committee Meeting If the said applicant is a member of Karwara-Ankola Vidhan Sabha Constituency, the said application will be considered for grant of sand permit and the related application will be reserved.
47	Manohar S Vagrekar	Said person is dead and his wife Smt. Lakshmi, W/o Late Manohar S Vagrekar has requested to transfer the license to his grand-daughter's name.

With regards to this, the President said that the traditional sand licensees from No. 01 to 41 should be issued with appropriate conditions and licenses, No. 42 to 45. A license may be distributed in the current line to the family members of the said licensee on death and No. 46 was approved that the application is

reserved without distribution of sand permit in the previous meeting and that the permit can be issued with appropriate conditions in the current line. Further, since the licensee of No. 47 has died, the licensee's wife has requested that the said license be given in the name of the grandson (daughter's son) of the said licensee, so the said licensee should be considered according to the rules and given according to the documents. The meeting unanimously approved this.

(order: Senior Geologist, Department of Mines and Geology, Karwar)

❖ Details of licensee holding temporary sand license for plain sand clearing in Gangavali River Zone (CRZ) of Ankola Taluk

Sl. No	License holder name	License Number
1	Sri. Nithyananda Panduranga Nayaka, Address: Balakere, Ankola	UTKGSRP01
2	Sri. Vishwanatha Narayana Nayaka, Address: Andhle, Ankola	UTKGSRP02
3	Sri. Nithyanandha Hanuma Harikantra, Address: Agasura, Masthikatta, Ankola	UTKGSRP03
4	Sri. Bommaiah Govinda Nayaka, Address: Hillur, Ankola	UTKGSRP04
5	Sri. Mahesh Venkataramana Navaka. Address: Saadakere. Ankola	UTKGSRP05
6	Smt. Bharathi Jayaprakasha Ganvakara, Address: Hilluru, Ankola	UTKGSRP07
7	Sri. Ramachandra Narayana Ganvakara, Address: Agasura, Ankola	UTKGSRP08
8	Smt. Saraswathi Nithyanandha Nayaka, Address: Holemakki, Hilluru, Ankola	UTKGSRP09

Speaking about this, the President suggested that the traditional sand licensees from No. 01 to 09 should be issued with appropriate conditions. The meeting unanimously approved this.

(Order: Senior Geologist, Department of Mines and Geology, Karwar)

Sl. No	License holder name	Reason for withholding the license	Remarks
9	Sri. Yeshwantha Govindhraya Nayaka (License No: UTKGSRP06)	Regarding the transfer of the sand permit held by the said person to the name of his son Mr. Akshaya Yashwant Nayaka and seeking permission to continue.	Sub-Divisional Officer Kumta interrogated the complainant and the complainant has informed that the said complaint is not mine and that he has filed a false complaint in my name and since the facts in the complaint are far from the truth, the said license can be granted.

❖ Details of licensee holding temporary sand license for plain sand clearing in
Aghanashini River Zone (CRZ) of Kumta Taluk:

Sl. No.	Name of the license holder	License Number	Sl. No.	Name of the license Holder	License Number
1	Eshwara Halappa Nayaka, Address: Kodakani, Kumta	UTKASRP01	18	Naveena Narayana Ganvakara, Address: Chitrigi, Kumta	UTKASRP20
2	Leena Franki Farandis, Address: Divagi, Kumta	UTKASRP02	19	Vishantha Ramesha Sthalakara, Address: Kathagala, Kumta	UTKASRP21
3	Madana Devaraya Nayaka, Address: Soppena Hosahalli, Kumta	UTKASRP03	20	Nagu Janga Gowda, Address: Lukkere Kumta	UTKASRP22
4	Raju Gopala Bhatta, Address: Alvekodi, Kumts	UTKASRP04	21	Vinayaka Ramakrishna Kavere, Address: Siddanabhavi, Kumta	UTKASRP23
5	Sangeeta Rama Deshabandari, Address: Devagi, Kumta	UTKASRP05	22	Prabhakara Damu Patagara, Address: Paduvani, Kumta	UTKASRP24
6	Shreedara Ganapathi Ambiga, Address: Tharibagilu, Mirjana, Kumta	UTKASRP06	23	Anitha Nitina Nayaka, Address: Hegde, Makkigadde Kumta	UTKASRP25
7	Ullasa Manjunatha Nayaka, Address: Kodkani, Kumta	UTKASRP07	24	Peru Rama Ambiga, Address: Nadu Maskere, Kumta	UTKASRP26
8	Ganesha Devappa Nayaka, Address: Hegde, Doddakoppa, Kumta	UTKASRP09	25	Gajanana Nagesha Pai, Address: Kathgala, Kumta	UTKASRP27
9	Govindaraya Parameshwara Biligi, Address: Mururu Road, Kumta	UTKASRP10	26	Shivananda Narayana Patagara, Address: Hegde, Kumta	UTKASRP29
10	Eshwara Biliya Ambiga, Address: Devagi, Kumta	UTKASRP11	27	Gowresha Thimappa Kavari, Address: Thorke, Kumta	UTKASRP30
11	Malini Sadananda Nayaka, Address: Hosahervavatti, Heravatti, Kumta	UTKASRP12	28	Subhasha Nagappa Ambiga, Address: Mamakona, Devagi, Kumta	UTKASRP31

12	Sudhakara Ranga Shanbogh, Address: Balerekare, Kodakani, Kumta, UK	UTKASRP13	29	Beerappa Jatti Nayaka, Address: Kodakeni, Kumta	UTKASRP32
13	Gururaja Hamanna Nayaka, Address: Heregutthi, Narnumane	UTKASRP15	30	Sri. Ganapathi Venkataramana Hegde, Address: Konakere, Mururu	UTKASRP33
14	Jayantha Parameshwara Ambiga, Address: Mirjana, Kumta	UTKASRP16	31	Janaradhana Sukrappa Nayaka, Address: Gudeangadi, Kumta	UTKASRP34
15	Parameshwara Sukru Patagara, Address: Mirjana, Kumta	UTKASRP17	32	Neelakanta Ramachandra Nayaka, Address: Hanehalli, Kumta	UTKASRP36
16	Sadanada Damodara jalsigatthi, Address: Yattinabila Mirjana, Kumta,	UTKASRP18	33	Mukta Panduranga Shetti, Address: Koppalakaravadi, Kumta	UTKASRP37
17	Sridara Rama Berakodi, Address: Kaagala, Kumta	UTKASRP19			

Sl. No.	License holder name	Reason for withholding the license	Remarks
34	Madeva Subraya Ambiga	Gangadhara Jomma Gowda got the license for this, currently Madeva Subraya Ambiga has raised an objection and it has been put on hold.	Madeva Subraya Ambiga filed Mood No. 19/2020 in the Hon'ble Civil Court, Kumta dated: 28-09-2020, Hon'ble Court has informed that the compromise will be granted in the order.
35	Upendra Vaman Bhat	Mr. Mohana Patagara, District Coordinator of Karnataka Right to Information and Compulsory Education Act Activists' Forum complained that the permit holders have traditionally been practicing the profession of worship and are doing the profession of taxi drivers.	Accordingly, regarding the issue of license in the present case to the said licensee.

36	Sripada Gopal Bhat	From the sand bar that was given to the said people. During the removal of sand, the boat overturned and a person was found dead, the license of the said person was suspended, and in the district sand stewardship committee meeting dated 22-10-2018, the cancellation of the suspended license was discussed and it was decided to get a report from the police station about whether the death of the deceased was accidental.	Date: 11-10-2021 Hon'ble JMFC Court, Kumata CC No. 138/2018 has issued an order in respect of the said order and its extract from the said licensee is as follows. "Acting under S.255(1) of Cr.PC the accused No.1 to 3 found not guilty of the offenses punishable under S.304(A) of IPC and hence, they are acquitted. The bond executed by accused persons and third surety stands canceled. The bond executed by accused persons and thier surety in compliance of S.437(A) of Cr.PC will be in subsistence for a period of 06 months or till completion of appeal period, whichever is higher". It is decided to keep the reservation as is until the said case is disposed of.
37	Rama Pameshwar Patagara	The said are sand licensee of Aghanashini river, as a case was registered in the Kumta Police Station under the charge of unauthorized sand transportation in the sand stock area where permission had been given to them, the temporary sand permit was not issued to them last time.	1. The Deputy Inspector of Police, Kumta Police Station informed that the accused, Rama Parameshwara Patagara, was dropped from the said case as the charge against him was not proved and on 18-02-2019 he submitted the charge sheet to the Hon'ble JMFC Kumta Court. 2. Assistant Commissioner, Kumta has also informed that the license of the said can be continued as the charge against him has not been proved and his name has been dropped in the charge sheet. 3. The sub-committee held on 10-09-2020 and 25-09-2020 has discussed and decided to reserve the said case as it is till the disposal of the said case at the stage of proceedings in Hon'ble JMFC Kumta Court.

Speaking on this, the President suggested that the traditional sand licensees from No. 01 to 35 should be issued with appropriate conditions, the license of No. 36 should be reserved and the license holders of No. 37 should be reserved as they are involved in unauthorized sand transportation activities. The meeting unanimously approved this.

(Order: Senior Geologist, Department of Mines and Geology, Karwar)

❖ Details of licensee holding temporary sand license for plain sand clearing in Sharavathi River Zone (CRZ) of Honnavar Taluk:

SI No	Name of the license holder	License Number	SI No	Name of the license Holder	License Number
1	Dalvin Urban Dyce, Address: Tharibagilu, Honnavar	UTKSSRP01	3	Smt. Keshi Ganapaiah Gowda, Address: Mavinakurva, Honnavar	UTKSSRP03
2	Francis Lowrence Dyce, Address: Church Road, Tharibagilu, Honnavar	UTKSSRP02	4	George John Dyce, Address: Church Road, Honnavar	UTKSSRP04
5	Smt. Idalena Pathrous Dyce, Address: Church Road, Honnavar	UTKSSRP05	17	Dinesha Govinda Nayaka, Address: Balakuru, Honnavar	UTKSSRP17
6	Moonwell John Dyce, Address: Church Road, Honnavar	UTKSSRP06	18	Smt. Maxima Kalisth Rodrigees, Address: Mavinakurva, Honnavar	UTKSSRP18
7	Nixon Bernard Dyce, Address: Church Road, Taribagilu, Honnavar	UTKSSRP07	19	Shankara Chandrakanth Mestha, Address: Tharibagilu, Honnavar	UTKSSRP19
8	Ramakanta I. Mestha Address: Church Road, Taribagilu, Honnavar	UTKSSRP08	20	Govinda Ganapathi Nayaka, Address: Mavinakurva, Honnavar	UTKSSRP20
9	Roshan Rujar D'Souza, Address: Mawanakurva, Honnavar	UTKSSRP09	21	Hanumantha Dharma Ambiga, Address: Kelagina Idagunji, Motakere, Honnavar	UTKSSRP21
10	Rujar Munvel Oda, Address: Mawanakurva, Honnavar	UTKSSRP10	22	Krishna Manju Gowda, Address: Mavinakurva, Hondagadde, Honnavar	UTKSSRP22
11	Vamana Vishnu Ambiga, Address: Hosapatna, Honnavar	UTKSSRP11	23	Narayana Manjunatha Nayaka, Address: Moodkani, Honnavar	UTKSSRP23
12	Shri Yogesh Panduranga Mesta, Address: Prabhata Nagar, Honnavar	UTKSSRP12	24	P V Thomas, Address: Mavinakurva, Honnavar	UTKSSRP24
13	Gajanana Sannaiah Nayaka, Address: Hosa Pattna, Honnavar	UTKSSRP13	25	Pradeep Ramanatha Nayaka, Address: Saralagi, Mavinahole, Honnavar	UTKSSRP25
14	Parameshwara Pandu Mestha, Address: Kasarakoda, Thoppala, Honnavar	UTKSSRP14	26	Prakash Sinjav Rodrigas, Address: Karikurva, Jalavali, Honnavar	UTKSSRP26

15	Srinivasa Gangadara Nayaka, Address: Kalasenamootae, Hosapatna, Honnavar	UTKSSRP15	27	Sreedhara Nagappa Nayaka, Address: Janatha Flat, Moodkani, Honnavar	UTKSSRP27
16	Chandrashekar Rama Gowda, Address: Kalasenamootae, Po: Hosapatna, Honnavar	UTKSSRP16	28	Thimmappa Thippaiah Nayaka, Address: Lower Moodkani, Honnavar	UTKSSRP28
29	Sri Dayananda Narayana Gowda, Address: Jalavalli, Honnavar	UTKSSRP29	38	Nagaraja Ganapaiah Nayaka, Allanki, Po: Herangadi, Honnavar	UTKSSRP38
30	Sri. Gajanana Krishna Keni, Address: Jalavalakarki, Honnavar	UTKSSRP30	39	Saalvadora Pedru Nooranah, Address: Maagoda, Honnavar	UTKSSRP39
31	Ganapathi Nagappa Gowda, Address: Jalavalli, Honnavarj	UTKSSRP31	40	Sreedara Satha Nayaka, Address: Prabathakeri, Jalavalli, Honnavar	UTKSSRP40
32	Siman John Rodrigas, Address: Matadakeri, Balakuru, Honnavar	UTKSSRP32	41	Ullasa Krishnakantha Shanbogh, Address: Angadibail, Mavinakurva, Honnavar	UTKSSRP41
33	Suresh Vamana Nayaka, Address: Jalavalli, Honnavar	UTKSSRP33	42	Shivananda R Hegde, Address: Kadathoka, Honnavar	UTKSSRP42
34	Venkatesh Hanumant Nayaka, Address: Jalavalli Karki, Jalavalli, Honnavar	UTKSSRP34	43	Sannaiah Laxmana Nayka, Address: Hosapatna, Honnavar	UTKSSRP43
35	Vidya Narayana Bhatt, Address: Guddebalu, Hosakuli, Honnavar	UTKSSRP35	44	Sri. Venketesha Nayaka, Address: Hosapatna, Honnavar	UTKSSRP44
36	Vinodha Gajanana Nayaka, Address: Upponi, Mavinahole, Honnavar	UTKSSRP36	45	Smt. Philomena Shinjova Rodrigas, Address: Karikurva, Jalavalli, Honnavar	UTKSSRP45
37	Manjunatha Madhava Nayaka, Address: Uppinagola, Geerasoppa, Honnavar	UTKSSRP37			

Speaking about this, the President suggested that the traditional sand licensees from No. 01 to 45 should be issued with appropriate conditions. The meeting unanimously approved it.

(Order: Senior Geologist, Department of Mines and Geology, Karwar)

3. Regarding clearance of sand dunes in coastal control zones of Uttara Kannada district in accordance with the guidelines in Government Order No.CI583 MMN 2021 dated 11-01-2022 regarding issuance of permit to the applicants selected in the committee meeting of District 07 members held on 11-05-2022.

Sl. No.	Taluk	River Zone	Total applications received	Dated:11-01-2022 Details of applications complying with the applicable guidelines	Conditional considerations	Rejected applications
1	Karwar	Kali	86	4	3	79
2	Ankola	Gangavali	52	0	1	51
3	Kumta	Aghanashini	180	32	3	145
4	Honnavar	Sharavathi	227	12	0	215
Number of Total Applications			545	48	7	490

- ❖ The details of the applicants selected by District 07 Member Committee in the meeting on 11-05-2022 are as follows.

Sl. No	Name of the license holder	License Number	Sl No	Name of the license Holder	License Number
1	Sri. Vinodha Surendra Sagekar, Address: Nandanagaddha,, Near Naganatha Temple, Karwara	Karwar	3	Sri. Pransantha Gurunath Kelaskar, Address: Gabithavada, Maajali, Karwar	Karwar
2	Sri. Athmaram Biku Sagekar, Address:near Small Masjid, Nandanagaddha, Sunkere, Karwar	Karwar	4	Sroi.Mukunda Mahabaleshwar Savantha, Address: Savanthavada, Bada, Nandanagaddha, Karwar	Karwar
5	Sri. Prakash Mani Kalaskar, Address: Alavedandae, Kumta	Kumta	16	Sri. Manjunatha Beerappa Ambiga, Address: Uppinapattna, Kumta	Kumta
6	Sri. Ramachandra Govinda Ambiga, Address: Deevagi, Lower kere, Kumta	Kumta	17	Sri. Vasantha Narayana Ambiga, Address: Hegde, Kumta	Kumta

7	Sri. Ramesha Kemu Ambiga, Address: Sanikatta, Kumta	Kumta	18	Sri. Ganapathi Jatti Ambiga, Address: Tharibagilu, Kallabbe, Meerjana, Kumta	Kumta
8	Sri. Shivappa Govinda, Ambiga, Address: Mirjana, Tharibagilu, Kumta	Kumta	19	Sri. Shivappa Venkataramana Ambiga, Address: Meerjana, Kumta	Kumta
9	Sri. Ragavendra, Pandu Ambiga,Address: Tharibagilu, Meerjana, Kumta	Kumta	20	Sri Ramachandra Nagappa Ambiga, Address: Kalmatte, Meerjana, Kumta	Kumta
10	Sri. Ganapathi Ranga Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta	21	Sri. Hanumantha Beerappa Ambiga, Address: Manakona, Dev agi, Kumta	Kumta
11	Sri. Shivarama Nagappa Harikantha, Address: Keemani, Kumta	Kumta	22	Sri. Udaya Rama Harikantra, Address: Hubbnagere, Hene, Kumta	Kumta
12	Sri. Manjunatha Jattappa Ambiga, Address: Tharibagilu, Meerjana, Kumta	Kumta	23	Sri. Beerappa Masthappa Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta
13	Sri. Ganesha Yenu Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta	24	Sri. Manjunatha Devappa Ambiga, Address: Ambigarakere, Manakona, Devagi, Kumta	Kumta
14	Sri. Manjunatha Krishna Ambiga, Address: Meerjana, Kumta	Kumta	33	Sri Devru Beerappa Ambiga,Address: Manakona, Deevagi, Kumta	Kumta
15	Sri. Vinayaka Gopala Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta	34	Sri. Nagaraja S Heni, Address: Hoolanagadde, Kumta	Kumta
25	Sri. Manjunatha Phakeera Ambiga, Address: Tharibagilu, Meerjana Kumta	Kumta	35	Sri. Nagesha Venkatesha Ambiga, Address: Deevagi, Kelagena Kere, Kumta	Kumta

26	Sri. Narasimha Parameshwara Ambiga, Address: Tharibagilu, Meerjana, Kumta	Kumta	36	Sri. Thippanna Ramachandra Nayaka, Address: Malali, Gonehalli, Kumta	Kumta
27	Sri. Prakash Parameshwara Ambiga, Address: Tharibagilu, Meerjana, Kumta	Kumta	37	Sri. Dharma Ramu Ambiga, Address: Mestharakere, Karikurva, Jalavalli, Honnavar	Honnavar
28	Sri. Jagadeesha Gangadhara Ambiga, Address: Gangavali, Nadumaskere, Kumta	Kumta	38	Sri. Mahabaleshwara Mohana Mestha, Address: Thulasinagara, Honnavar	Honnavar
29	Sri. Nagaraja Venku Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta	39	Sri. Keshava Jatti Karimani, Address: Matadakere, Balakuru, Honnavar	Honnavar
30	Sri. Ranga baleya Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta	40	Sri. Santosh Monappa Mestha, Address: Udhyama Nagara, Honnavar	Honnavar
31	Sri. Girish Sukru Moodangi, Address: Moodangi, Thadhadi, Kumta	Kumta	41	Sri. Mahadeva Ganapathi Ambiga, Address: Upper Moodkani, Honnavar	Honnavar
32	Sri, Mohana Nagappa Lakkamane, Address: Kelagenakere, Aaganashini, Kumta	Kumta	42	Sri Chandrakanth Yeshwanth Thandela, Address: Thonka, Kasarakoda, Honnavar	Honnavar
43	Sri. Ramesh Mohana Mestha, Address: Udhyama Nagara, Honnavar	Honnavar	46	Sri. Shantharam Manjunatha Mestha, Address: Thonka, Kasarakoda, Honnavar	Honnavar
44	Sri. Nagaraja Subrehya Mestha, Address: Udhyama Nagara, Honnavar	Honnavar	47	Sri. Narasimah Monappa Mestha, Udhyama Nagara, Honnavar	Honnavar
45	Sri. Govinda Hanumantha Thandela, Sa Thonka, Kasarakoda, Honnavar	Honnavar	48	Smt. Leena felex Fernandis, Address: Jogamatta Road, Honnavar	Honnavar

A senior geologist explained to the meeting that 48 applicants will be selected in the district 07 Member committee meeting held on 11-05-2022 in accordance with the guidelines of government order No. CI583 MMN 2021 dated: 11-01-2022 regarding the removal of sand dunes in the river basins of the coastal control zone of Uttara Kannada district.

Speaking about this, the President said that **Writ Petition No.27624/2023** has been filed in the High Court, Bangalore Bench of Mr. Mahesh Nayka. Further, a total of 137 people have already been distributed to the temporary license holders who have been clearing sand in the traditional way and then the rest of the sand has been distributed to a total of 48 newly selected applicants in the district 07 member committee meeting held on 11-05-2022 after paying royalties and other fees as per the rules and giving permission to clear and transport the sand. It was suggested in the meeting that only one sand licensee can be allowed to use one boat for sand clearing (One State One GPS) equipped with GPS, yellow color and ILMS registration number written on it in red color and issued at a later stage. The meeting unanimously approved this.

(Order: Senior Geologist, Department of Mines and Geology, Karwar)

- **The details of the applications considered by the District 07 Member Committee in the meeting held on 11-05-2022 are given below.**

Speaking from the Senior Geologist, Mines and Geology Department, in the district 07 member committee meeting held on 11-05-2022, it was concluded that the following 07 applicants can be considered subject to the condition and explained about the consideration of the said applicants.

SI No.	Name and address of applicants	Taluk	Decision of 07 Member Committee Meeting dated: 11-05-2022
1	Smt, Priya Panduranga Thamase, Address: shivajivada, Bada, Karwar	Karwar	The applicant's family is a temporary permit holder and as they are currently deceased, it is concluded that they can be considered subject to the condition that the applicant submits a certificate of sand stock area and residence. Accordingly, the said person has submitted proof of residence and a copy of the sand inventory area.

2	Sri. Sathyabhama Maheshwara Malsekar	Karwar	As the applicant's family was previously a temporary licensee and is currently deceased, it is concluded that they can be considered subject to the condition that the applicant submits a certificate of sand stock area and residence. Accordingly, the said person has submitted.
3	Sri Prahalad Babini Biliyae, Address: Jagath Katta, Nandanagaddha, Karwar	Karwar	As the applicant's family was previously a temporary licensee and is currently deceased, it is concluded that the said person can be considered subject to submission of sand inventory area record by the applicant.
4	Sri. Hosabanna Venkata Ambiga, Address: Uluvare, Ankola	Ankola	After ensuring that the boat submitted by the applicant is registered with the Fisheries Department, it is concluded that the said applicant can be considered only if the said boat is registered with the Fisheries Department. However, the Joint Director of Fisheries, Karwar informed that the said boat number: KAF/07/T0002 is not registered in the department.
5	Smt. Parvathi Venkappa Ambiga, Address: Manakona, Devagi, Kumta	Kumta	If the boat registration in the name of the deceased was transferred to the name of the petitioner and submitted, it was decided to consider it. Accordingly, the present petitioner has registered the boat registration in her name from husband's name and submitted a copy of the same.
6	Sri. Umesh Sathappa Ambiga, Address: Kaalamatte, Meerjana, Kumta	Kumta	If the boat registration in the name of the deceased was transferred to the name of the petitioner and submitted, it was decided to consider it. Accordingly, the present petitioner has registered the boat registration from father's name to his own name and submitted a copy thereof.
7	Sri. Vigneshwara Krishna Ambiga, Address: Tharibagilu, Meerjana, Kumta	Kumta	It was decided that if the boat registration in the name of the deceased was transferred to the name of the petitioner and submitted, it would be considered.

Further, speaking on all the above points, the President said that a total of 137 traditional sand license holders can be given permission to clear and transport sand by paying royalties and other fees as per rules and the rest of the sand to a total of 48 newly selected applicants in the district 07 member committee meeting held on 11-05-2022. And out of the remaining 07 applicants, a total of 03 have already got a temporary license, 01 applicant's boats are not registered and the remaining 03 applicants who have been rejected may be considered and given a license at a later stage. The meeting unanimously approved this.

The meeting was concluded with a vote of thanks.

sd/-

Senior Geologist and Implementation Officers
District 07 Member (CRZ) Committee
Uttara Kannada District, Karwar.

sd/-

District Collector/Chairman
District 07 Member (CRZ) Committee
Uttara Kannada District, Karwar.

List of Temprrory Permit Holders & CRZ Sand Dispatch details of
Uttara Kannada District (Talluk wise)

KARWAR TALUK			
Sl. No.	TP Holders/Lesses Name	Sand Removal Permit No.	Dispatch Quantity (MT)
1	Ajeet Ganesh Kalgutkar	UTKKSRP01	2170
2	Venkataraman Sadanand Bandekar	UTKKSRP28	2130
3	Ravi Ramadas Hosaliker	UTKKSRP38	1465
4	Shamala Madhav Bhat	UTKKSRP39	2000
5	Suresh Kushali Naik	UTKKSRP42	1068
6	Pralhad Babani Biliyc	UTKKSRP02	2000
7	Pramod Surendra Sagekar	UTKKSRP06	2458
8	Chandrasah Manohar Naik	UTKKSRP13	2850
9	Narayan Kashinath Naik	UTKKSRP16	2050
10	Pradeep Datta Bandekar	UTKKSRP21	2455
11	Pandurang Raguveer Pednekar	UTKKSRP30	1460
12	Amit Pandurang Shet	UTKKSRP33	790
13	Digamber Bhiku Shet	UTKKSRP34	1780
14	Nitin Pandurang Shet	UTKKSRP36	550
15	Premanand Gopal Kamat	UTKKSRP41	2050
16	Raghuraya Rama Pandrekar trfs Rajashri Raghuray Pandrekar	UTKKSRP45	2330
17	Seema Santosh Kankonkar	UTKKSRP47	2600
18	Anusha Anil Wagrekar	UTKKSRP49	1900
19	Aravind Krishna Kalgutkar	UTKKSRP12	2660
20	Kiran Ganesh Kotarkar	UTKKSRP14	2380
21	Narayana Sairu Naik	UTKKSRP17	1940
22	Priya Pandurang Tamse	UTKKSRP18	500
23	Prabhavati Prabhakar Nagekar	UTKKSRP19	2347
24	Santosh Krishna Kalgutkar	UTKKSRP23	1990
25	Sulaksha S Kalgutkar	UTKKSRP25	2393
26	Shanta Bhikku Bandekar	UTKKSRP31	0
27	Prashanth Vasudev Gaad	UTKKSRP37	0
28	Uday Babu Kadam	UTKKSRP40	2480
29	Vishal Prabhakar Warkar	UTKKSRP43	250
30	Someshwar Ramadas Naik	UTKKSRP44	1070
31	Maheswara Sairu Malashekar trfs Satyabhama Maheshwar Malashekar	UTKKSRP46	1000
32	Ashok Budya Pednekar	UTKKSRP48	935
33	Gurunath Kushali Naik	UTKKSRP04	1170
34	Sharavan Umesh Shirodkar	UTKKSRP08	1820
35	Uday Datta Kotharkar	UTKKSRP09	1140
36	Vijay Suresh Padawalkar	UTKKSRP10	1540

37	Vivek Ganapati Kalgutkar	UTKKSRP11	890
38	Mohandas Mangesh Shirodkar	UTKKSRP15	1820
39	Pradeep Anant Waingankar	UTKKSRP20	10
40	Sanjay Anandu Kalgutkar	UTKKSRP22	1460
41	Sarita Rama Kalgutkar	UTKKSRP24	480
42	Pandurang Shreekant Revandikar	UTKKSRP05	1400
43	Dattaram Puttu Kalgutkar	UTKKSRP03	690
44	Santosh Uttam Govekar	UTKKSRP07	1250
Total			67720

ANKOLA TALUK

Sl. No.	TP Holders/Lesses Name	Sand Removal Permit No.	Grand Total (Dispatch) (MT)
1	Nityanand Hanuma Harikantra	UTKGSRP03	830
2	Bharati Jayaprakash Gaonkar	UTKGSRP07	500
3	Nityanand Panduranga Nayak	UTKGSRP01	1890
4	Vishwanath Narayan Nayak	UTKGSRP02	300
5	Bommayya Govind Nayak	UTKGSRP04	250
6	Yashvant Govindraya Nayak trfs Aks	UTKGSRP06	390
7	Ramchandra Narayan Gaonkar	UTKGSRP08	1000
8	Saraswati Nityanand Nayak	UTKGSRP09	855
Total			6015

KUMTA TALUK

Sl. No.	TP Holders/Lesses Name	Sand Removal Permit No.	Grand Total (Dispatch) (MT)
1	Leena Franky Fernandis	UTKASRP02	1540
2	Raju Gopal Bhat	UTKASRP04	100
3	Sangeeta Rama Deshabhandari	UTKASRP05	1520
4	Shridhar Ganapati Ambiga	UTKASRP06	935
5	Govindray Parmeshwar Biligi	UTKASRP10	0
6	Ishwar Baliya Ambig	UTKASRP11	180
7	Shridhar Rama Birkodi	UTKASRP19	1395
8	Vishant Ramesh Sthalekar	UTKASRP21	1160
9	Nagu Janga Gouda	UTKASRP22	150

10	Vinayak Ramakrishna Kawari	UTKASRP23	90
11	Prabhakar Damu Patgar	UTKASRP24	1210
12	Anita Nitin Nayak	UTKASRP25	460
13	Gajanan Nagesh Pai	UTKASRP27	0
14	Gourish Timmappa Kavari	UTKASRP30	750
15	Subhash Nagappa Ambig	UTKASRP31	0
16	Beerappa Jatti Naik	UTKASRP32	1495
17	Mukta Pandurang Shetty	UTKASRP37	1150
18	Madan Devaray Naik	UTKASRP03	60
19	Upendra Vaman Bhat	UTKASRP08	370
20	Sadanand Damodhar Jalisatgi	UTKASRP18	500
21	Shivanand Narayan Patagar	UTKASRP29	0
22	Ullas Manjunath Naik	UTKASRP07	970
23	Ganesh Devappa Naik	UTKASRP09	220
24	Malini Sadanand Nayak	UTKASRP12	150
25	Gururaj Hammanna Nayak	UTKASRP15	2160
26	Jayant Parameshwar Ambiga	UTKASRP16	1470
27	Parameshwar Sukru Patgar	UTKASRP17	1230
28	Peru Rama Ambiga	UTKASRP26	1410
29	Neelakantha Ramachandra Nayak	UTKASRP36	500
30	Ishwar Halappa Naik	UTKASRP01	1795
31	Sudhakar Ranga Shanbag	UTKASRP13	790
32	Naveen Narayan Gaonkar	UTKASRP20	760
Total			24520

HONNAVAR TALUK

Sl. No.	TP Holders/Lesses Name	Sand Removal Permit No.	Grand Total (Dispatch) (MT)
1	George John Dias	UTKSSRP04	2420
2	Munvel John Dias	UTKSSRP06	2709
3	Vaman Vishnu Ambig	UTKSSRP11	2760
4	Shankar Chandrakant Mesta	UTKSSRP19	2350
5	P V Thomas	UTKSSRP24	4680
6	Vinod Gajanan Naik	UTKSSRP36	3230
7	Nagraj Ganapayya Naik	UTKSSRP38	3133
8	Salvadoor Pedru Narhona	UTKSSRP39	3758

9	Dolvin Urban Dias	UTKSSRP01	2820
10	Roshan Ruzar D'souza	UTKSSRP09	3290
11	Govind Ganapati Naik	UTKSSRP20	3290
12	Narayan Manjunath Naik	UTKSSRP23	4210
13	Pradeep Ramnath Naik	UTKSSRP25	2250
14	Prakash Sinjav Rodrigues	UTKSSRP26	3190
15	Sridhar Nagappa Naik	UTKSSRP27	3610
16	Timmappa Tippayya Naik	UTKSSRP28	4475
17	Dayanand Narayan Gouda	UTKSSRP29	2925
18	Siman John Rodrigues	UTKSSRP32	3700
19	Manjunath Madev Naik	UTKSSRP37	1790
20	Ruzar Munvel Oda	UTKSSRP10	3635
21	Maxima Kalista Rodrigues	UTKSSRP18	2830
22	Francis Lawrence Dias	UTKSSRP02	2500
23	Idalin Patros Dias	UTKSSRP05	3710
24	Dinesh Govind Naik	UTKSSRP17	3560
25	Venkatesh Hanumant Naik	UTKSSRP34	3620
26	Shivanand R Hegde	UTKSSRP42	2790
27	Sannayya Laxman Naik	UTKSSRP43	4050
28	Venkatesh Laxman Naik	UTKSSRP44	3800
29	Keshi Ganapayya Gouda	UTKSSRP03	3485
30	Parameshwar Pandu Mesta	UTKSSRP14	2570
31	Chandrashekar Rama Gouda	UTKSSRP16	3690
32	Ullas Krishnakant Shanbhag	UTKSSRP41	2365
33	Gajanan Krishna Kini	UTKSSRP30	2840
34	Ganapati Nagappa Gouda	UTKSSRP31	2980
35	Suresh Vaman Naik	UTKSSRP33	2920
36	Vidya Narayan Bhat	UTKSSRP35	2805
37	Sridhar Sata Naik	UTKSSRP40	2040
38	Nixan Bernard Dias	UTKSSRP07	1880
39	Ramakant Irayya Mesta	UTKSSRP08	368
40	Yogesh Pandurang Mesta	UTKSSRP12	1970
41	Gajanan Sannayya Naik	UTKSSRP13	2300
42	Shrinivas Gangadhar Naik	UTKSSRP15	2885
43	Hanumantha Dharma Ambiga	UTKSSRP21	2270
44	Krishna Manju Gouda	UTKSSRP22	1358
45	Filomina Sinjav Rodrigues	UTKSSRP45	905
Total			130716
Grand Total			228972